

Via video conferencing

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IN THE HIGH COURT OF DELHI AT NEW DELHI

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W.P. (C) 3296/2020 & CM No.11561-11564/2020

AMIT JAIN

..... Petitioner

Through: Petitioner in person

Versus

MINISTRY OF HEALTH AND FAMILY WELFARE AND ORS.

..... Respondents

Through: Mr.Kirtiman Singh, CGSC with
Mr.Waize Ali Noor, Adv.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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01.06.2020

1. The present petition filed by a practicing Advocate of this Court seeks the following reliefs:-

“1. Issue a writ, in the nature of mandamus or any other appropriate order or direction thereby directing the Respondents to initiate legal actions as envisaged inter alia under The Drugs and Cosmetics Act, 1940 against the manufacturers of faulty/substandard PPE kits under the guise of “COVID-19 kits”; and

2. Issue a writ in the nature of mandamus or any other appropriate order or direction thereby directing the Respondents to regulate the import, manufacture, sale and circulation of Personal Protective Equipment Coveralls/kits under the provisions of The Drugs and Cosmetics Act, 1940 and

3. *Issue a writ in the nature of mandamus or any other appropriate order or direction thereby directing the respondent to constitute a commission/body to deal with the menace of manufacture, import and supplying of faulty or substandard Personal Protective Equipment coveralls/kits for the purposes of COVID-19;”*

2. After some arguments, the petitioner who appears in person seeks leave to withdraw the petition with liberty to make a representation to the respondents. He, however, prays that keeping in view the requirement of having PPE kits of high quality in the ongoing pandemic, the respondents may be directed to decide his representation in a time-bound manner. Learned counsel for the respondents has no objection to the same.

3. Accordingly, the writ petition along with the pending applications is disposed of as not pressed, with the liberty to the petitioner to submit a representation to the respondents within three days. As and when such a representation is made, the respondents will consider the same on its own merits and pass a reasoned order within one week. A copy of the said order will be immediately furnished to the petitioner through electronic means.

4. It is made clear that this Court has neither examined nor expressed any opinion on the merits of the claim made in the writ petition herein.

5. The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through email.

JUNE 1, 2020
gm

REKHA PALLI, J

